

(b) if so, the number of such displaced *Adivasies*; and

(c) if not, whether Government are aware of such displaced *Adivasies*?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** (a) to (c). The information is being collected and will be laid on the Table of the House as early as possible.

#### INDIAN UNION LAWS IN CHANDERNAGORE

**\*1234. Shri Tushar Chatterjea:** Will the Prime Minister be pleased to state:

(a) the Indian Union laws which have been brought into force in Chandernagore since its transfer to Indian Union;

(b) whether it is a fact that in Chandernagore there is no law to protect the tenants either from arbitrary increase of rent or from arbitrary ejection and if so, whether Government propose to promulgate in Chandernagore the Rent Control Act and Non-Agricultural Tenancy Act of West Bengal; and

(c) whether Government have received any representation in this regard from the people of Chandernagore?

**The Deputy Minister of External Affairs (Shri Anil K. Chauda):** (a) A list of the Indian Union Laws extended to Chandernagore since its transfer to the Indian Union is placed on the Table of the House. [See Appendix VII, annexure No. 55.]

(b) The question of extending the Rent Control Act and the Non-Agricultural Tenancy Act to Chandernagore is now under consideration by the Government of India.

(c) Yes, Sir.

#### WATER SUPPLY TO LAJPAT NAGAR COLONY

**\*1239. Shri Gidwani:** Will the Minister of Rehabilitation be pleased to state:

(a) whether it is a fact that arrangements for the supply of filtered water to Lajpat Nagar Colony are to be made from the Kalkaji Reservoir which is being constructed by Government;

(b) whether it will take at least one year before the work of the Reservoir is completed;

(c) whether it is a fact that the residents of the Colony get their water for drinking and cooking purposes from hand pumps;

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(d) whether the water from hand pumps is hard water containing minerals and salts harmful to health and considered unfit for human consumption;

(e) whether Government have got the water analysed;

(f) if so, what is the report; and

(g) whether Government propose to make any interim arrangements for the supply of filtered water till the Reservoir is completed?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) Yes.

(b) Reservoir has been completed. Filtration works are in progress and are likely to be completed by April, 1953.

(c) and (d). The residents get water from hand pumps and three wells. The water from most of the hand pumps and the wells is reported potable.

(e) No.

(f) Does not arise.

(g) As filtered water is not available, no interim arrangements can be made.

#### HOUSES FOR DISPLACED HARIJANS

**\*1240. Shri Rup Narain:** Will the Minister of Rehabilitation be pleased to state:

(a) the actual number of houses built for displaced Harijans at Lajpat Nagar, New Delhi, and the number of houses allotted to them;

(b) whether all allottees (Harijans) are in better condition; and

(c) if not, what means and measures have been proposed to be adopted by Government for the improvement of their lots?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) 214 tenements have been specially constructed for displaced harijans at Lajpat Nagar, New Delhi, out of which 102 have been allotted and the remaining 112 tenements are in the process of allotment. In addition 14 tenements have been allotted out of our normal housing schemes making a total of 228.

(b) The condition of all the allottees is reported satisfactory in the matter of shelter and employment.

(c) Does not arise.

#### OUT-HOUSES IN BUNGALOWS

**\*1241. Shri Bogawat:** (a) Will the Minister of Works, Housing and Supply be pleased to state how many out-houses in the bungalows occupied by Government officers are lying vacant?